

# Software exporters set for strong revenue growth in Q3: Report

PRESS TRUST OF INDIA  
Mumbai, January 3

**EXPORT-DEPENDENT SOFTWARE COMPANIES** are set to report a strong sequential revenue growth in the range of 2.6-6% in the seasonally weak December quarter, according to a report.

The December 2021 quarter earnings season will begin later this week or early next week with industry leaders TCS and Infosys announcing their numbers. In a report released on Monday, Kotak Institutional Equities forecast a strong 2.6 to 6 per cent sequential revenue growth in the seasonally weak December 2021 quarter.

The report, which however, did not offer an annualised

number, also said the picture is not rosy on EPS (earnings per share) front as it sees a fall of 15% for some and a growth of 1.1 percent for others.

According to the report, HCL, Wipro and Tech Mahindra will lead the growth chart among large-caps and LT Infotech (LTI) among mid-caps of the industry that has seen strong headcount addition with higher fresher intake, amid high attrition on one hand and muted total new contracts on the other but strong actual deal-making.

December is a seasonally lean period due to furloughs. Despite the impact of furloughs, the report sees strong revenue growth led by high discretionary and continuing transaction spending.

Tech Mahindra gets data analytics specialisation in Google Cloud partner program

**IT COMPANY TECH MAHINDRA** on Monday announced it has achieved the Data Analytics specialisation certification in the Google Cloud Partner Advantage Program, strengthening its expertise in data analytics space.

As a premier partner for Google Cloud, Tech Mahindra has been at the forefront of enabling cloud adoption for enterprises globally, the firm said. This is the fourth recognition for Tech Mahindra's partnership with Google Cloud.

"Tech Mahindra has announced today that it has achieved the Data Analytics specialisation certification in the Google Cloud Partner Advantage Program...", the company statement said. —PTI

**बी ई एम एल BEML LIMITED**  
CIN: L35202KA1964Q001530  
(Schedule A Company under Ministry of Defence)  
Registered Office: "BEML SOUDA", 231, 4th Main Road, S.R. Nagar, Bengaluru - 560 027.  
Tel. & Fax: (080) 22963142, E-mail: cs@bemi.co.in, Website: www.bemilindia.in

**NOTICE**  
Notice is hereby given that the following share certificates have been reported lost/ misplaced and the holders of the share certificates have applied with the Company for issue of duplicate share certificate:

Name of Shareholders	Folio No.	Cert No.	No of Shares	Distinctive Nos.
OMPRAKASH KHADELWAL	BES017780	78751	100	33875001-33875100
ZILLAH C M VAZ	BES014044	72146	100	33214501-33214600
SUBHAS M SARDA	BES021659	93099	100	35309801-35309900

Objections, if any, may please be lodged with the Company at the above address within 15 days from the date of publication of this notice. Please note that, if no objection is received within the said period, the Company will proceed further with issuing the duplicate share certificates to the applicants/shareholders.

Bengaluru 03.01.2022

Scan this to know about Azadi Ka Amrit Mahotsav

For BEML LIMITED  
Sd/-  
(SV Ravisekhar Rao)  
Company Secretary

## E-AUCTION NOTICE (Sale of Pratibha Industries Limited (In Liquidation) as a Going Concern under Insolvency and Bankruptcy Code, 2016)

Sale of Pratibha Industries Limited (in Liquidation) ("Corporate Debtor") or its business as a going concern under Regulations 32A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation, 2016 ("Liquidation Regulations") by the Liquidator appointed by the Hon'ble Adjudicating Authority, National Company Law Tribunal, Mumbai Bench (NCLT) vide order dated 8th February 2021. The sale will be conducted by the Liquidator through the e-auction platform provider which would be disclosed later. The E-auction will be live on the portal from 10th February 2022 from 11:00 am to 02:00 pm IST for qualified bidders.

Sale of the Corporate Debtor or its business as a going concern	Reserve Price#	EMD Amount	Refundable Fee	Minimum Incremental Bid
1. Relinquished assets	₹ 150 Crore	₹ 15 Crore	₹ 7.5 Lakh	₹ 10 Lakh
2. Non-relinquished assets*	₹ 90 Crore	₹ 9 Crore	₹ 7.5 Lakh	₹ 10 Lakh

**Eligibility criteria to participate in the e-auction for sale of the Corporate Debtor or its business as a going concern are provided at the website of the Corporate Debtor**  
https://www.pratibhagroup.com/pages/liquidation.html  
\* The detailed process document will be shared with the qualified bidders which will provide the details and particulars of the non-relinquished assets. The non-relinquished assets have been included only for price discovery and the sale thereof shall take place only subject to consent and relinquishment of security interest by the concerned secured financial creditors under Section 52 of the IBC before confirmation of sale.  
# The reserve prices mentioned are the reserve prices for all relinquished assets and all non-relinquished assets respectively as a whole.

**Other terms and conditions of the E-auction will be shared with qualified bidders:**

- E-auction will be conducted on "AS IS WHERE IS", "WHATEVER THERE IS" and "NO RECOURSE" basis through an approved service provider which will be disclosed later. The relevant documents relating to eligibility include under Section 29A of the Insolvency and Bankruptcy Code, 2016 (hereinafter, "IBC"), declarations and General Terms and conditions of online auction sale are available on the website. https://www.pratibhagroup.com/pages/liquidation.html Contact: +91 22 6641 4400, Email id: liquidator.pratibha@gmail.com
- The intending participants are required to deposit refundable Participation Fees as mentioned in the table above as detailed in the document available at website https://www.pratibhagroup.com/pages/liquidation.html Contact: +91 22 6641 4400, Email id: liquidator.pratibha@gmail.com
- The eligible bidders will be later required to deposit refundable Earnest Money Deposit ("EMD") as detailed in the Process Document which will be issued to eligible bidders later.
- The sale shall be subject to provisions of the IBC and the regulations made thereunder.
- Submission of application form along with Participation fees: 10 January 2022
- Declaration of eligible participant: 13 January 2022
- The last date for due diligence (VDR access): 28 January 2022
- Last Date for submission of EMD: 07 February 2022
- Date of Auction: 10 February 2022 (11:00 am – 2:00 pm IST)

# The timeline for payment of final sale consideration may be extended at the sole discretion of the Liquidator, to the extent permissible under the applicable laws and regulations. In case the participant is not found to be eligible, the Liquidator shall refund the Participation Fee to the said participant.

All further updates and modifications to this would be notified on the Pratibha Industries Limited website page https://www.pratibhagroup.com/pages/liquidation.html

**Liquidator, Pratibha Industries Limited**  
Anil Mehta  
Address: 1607/1608, 16th Floor, Cyber One, Behind Odisha Bhawan, Sector-30A, Vashi, Navi Mumbai-400703

Email id: liquidator.pratibha@gmail.com  
Registration Number: IBB/PA-001/IP-P00749/2017-2018/11282  
Email id: liquidator.pratibha@gmail.com  
Mr. Anil Mehta has been granted a certificate of registration to inter alia act as Liquidator by the Insolvency and Bankruptcy Board of India. The affairs, business and property of Pratibha Industries Limited are being managed by the Liquidator, Anil Mehta, who acts as an agent of Pratibha Industries Limited only and without personal liability.  
Place: Mumbai  
Date: 04th January 2022

## Divine Alloys and Power Co Limited - In Liquidation

Regd. Off: Block A, 139, Regent Estate, 176/14/139, Rajpur Road, Kolkata - 700 092, West Bengal

**E-Auction**  
Sale of Corporate Debtor as a Going Concern under the Insolvency and Bankruptcy Code, 2016  
Date and Time of E-Auction: 27th January, 2022 at 11:00 AM to 02:00 PM (With unlimited extension of 10 minutes each)

**Sale Notice**  
Notice is hereby given for Sale of "M/s Divine Alloys and Power Co Limited - In Liquidation (Corporate Debtor)" as a Going Concern including all the assets forming part of Liquidation estate formed by the Liquidator, appointed by the Hon'ble NCLT Kolkata Bench under the Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder.

Asset	Reserve Price	EMD Amount
Sale of Corporate Debtor as a Going Concern along with all assets including Land & Building, Plant & Machinery and Securities & Financial Assets.	Rs 64.80 Crores	Rs 6.48 Crores

The sale shall be subject to the Terms and Conditions prescribed in the "E-Auction Process Information Document" available at https://nclt.auctiontiger.net and www.divinealloysandpower.in and to the following conditions:  
1. It is clarified that, this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. Liquidator of M/s Divine Alloys and Power Co. Limited reserves the right to suspend/abandon/cancel/extend or modify process terms and/or reject or disqualify any prospective bidder/bid/offer at any stage of the e-auction process without assigning any reason and without any liability.  
2. E-auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" and "NO RECOURSE" basis through approved service provider, M/s. e-Procurement Technologies Limited (Auction Tiger) https://nclt.auctiontiger.net.  
3. The last date for submission of Eligibility documents and Refundable Deposit as mentioned in the Process Documents is 18th January, 2022. The Bid Documents details and EMD payment details should reach the office of the Liquidator physically or by E-mail at the address given below before 06:00 PM on 25th January, 2022.  
4. Any modification in timelines and/or in the "e-auction process information document" including terms and conditions will be notified in the website of the Corporate Debtor i.e. www.divinealloysandpower.in  
5. For any query, contact Mr. Rajesh Kumar Agrawal, mob- 9830201612, mail id- crp.divine@gmail.com or Contact: Mr. Praveen Kumar Thevar 9722778828 - 079 6813 6854/55/51; Email ID: praveen.thevar@auctiontiger.net.

**Rajesh Kumar Agrawal**  
Liquidator  
Divine Alloys and Power Co Limited- In Liquidation  
IBBI Regn No.: IBB/PA-001/IP-P01023/2017-2018/11722  
1, Ganesh Chandra Avenue, 3rd Floor, Room No-301, Kolkata- 700013  
crp.divine@gmail.com/rajesh521@yahoo.com

Date : 03.01.2022  
Place: Kolkata

## Divine Vidyut Limited - In Liquidation

Regd. Off: Block D, 139, Regent Estate, 176/14/139, Rajpur Road, Kolkata - 700 092, West Bengal

**E-Auction**  
Sale of Corporate Debtor as a Going Concern under the Insolvency and Bankruptcy Code, 2016  
Date and Time of E-Auction: 27th January, 2022 at 11:00 AM to 02:00 PM (With unlimited extension of 10 minutes each)

**Sale Notice**  
The Notice is hereby given for Sale of M/s Divine Vidyut Limited - In Liquidation (Corporate Debtor) as a Going Concern including all the assets forming part of Liquidation estate formed by the Liquidator, appointed by the Hon'ble NCLT Kolkata Bench under the Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder.

Asset	Reserve Price	EMD Amount
Sale of Corporate Debtor as a Going Concern along with all assets including Land & Building, Plant & Machinery and Securities & Financial Assets.	Rs 27.40 Crores	Rs 2.74 Crores

The sale shall be subject to the Terms and Conditions prescribed in the "E-Auction Process Document" available at https://nclt.auctiontiger.net and www.divinevidyut.in and to the following conditions:  
1. It is clarified that, this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. Liquidator of M/s Divine Vidyut Limited reserves the right to suspend/abandon/cancel/extend or modify process terms and/or reject or disqualify any prospective bidder/bid/offer at any stage of the e-auction process without assigning any reason and without any liability.  
2. E-auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" and "NO RECOURSE" basis through approved service provider, M/s. e-Procurement Technologies Limited (Auction Tiger).  
3. The last date for submission of Eligibility documents and Refundable Deposit for the Participants as mentioned in the Process Documents is 18th January, 2022. The Bid Documents details and EMD payment details should reach the office of the Liquidator physically or by E-mail at the address given below before 06:00 PM on 25th January, 2022.  
4. Any modification in timelines and/or in the "e-auction process document" including terms and conditions will be notified in the website of the Corporate Debtor i.e. www.divinevidyut.in.  
5. For any query, contact Mr. Rajesh Kumar Agrawal, mob- 9830201612, mail id- crp.divine@gmail.com or Contact: Mr. Praveen Kumar Thevar 9722778828 - 079 6813 6854/55/51; Email ID: praveen.thevar@auctiontiger.net.

**Rajesh Kumar Agrawal**  
Liquidator  
Divine Vidyut Limited- In Liquidation  
IBBI Regn No.: IBB/PA-001/IP-P01023/2017-2018/11722  
1, Ganesh Chandra Avenue, 3rd Floor, Room No-301, Kolkata- 700013  
crp.divine@gmail.com/rajesh521@yahoo.com

Date : 03.01.2022  
Place: Kolkata

**INOX WIND ENERGY LIMITED**  
Regd. Off.: ABS Towers, 3<sup>rd</sup> Floor, Old Padra Road, Vadodra 390 007, Gujarat  
CIN: U40106GJ2020PLC1131001 | Tel.: +91 (265) 6198111 | Fax.: +91 (265) 2310 312  
Email: investors.lwl@inoxwind.com | Website: www.lwl.co.in

**NOTICE TO SHAREHOLDERS REGARDING 3<sup>rd</sup> EXTRA-ORDINARY GENERAL MEETING AND E-VOTING INFORMATION**

Notice is hereby given that the Third Extra-Ordinary General Meeting (EGM) of the Company will be held on **Tuesday, January 25, 2022 at 12:00 Noon (IST)** through **Video Conferencing (VC)/ Other Audio-Visual Means (OAVM)** facility in compliance with the applicable provisions of the Companies Act, 2013 ('the Act') read with relevant Circulars issued by Ministry of Corporate Affairs and Securities and Exchange Board of India ('SEBI'). Members will be able to attend the EGM through VC/ OAVM facility only.

The Notice of 3<sup>rd</sup> EGM has been sent only through electronic mode to those Members whose email addresses are registered with the Company or Depositories. These documents are also available on the websites of the Company: www.lwl.co.in, Stock Exchanges i.e. BSE Limited; www.bseindia.com and National Stock Exchange of India Limited; www.nseindia.com and Central Depository Services (India) Limited (CDSL); www.evotingindia.com. The Company has arranged e-Voting facility ('remote e-Voting' and 'e-Voting during the EGM') for all its Members holding shares in physical or demat mode, as on the Cut-off date i.e. Tuesday, January 18, 2022 through the e-Voting platform of CDSL in respect of the Resolutions to be passed at the EGM. Only Members holding shares of the Company as on the above mentioned Cut-off date shall be entitled to avail the e-Voting facility. Voting rights (for e-Voting facility) shall be reckoned on the paid-up value of the shares registered in the name of the Member(s) of the Company as on the Cut-off date. All eligible Members are requested to note following schedule of e-Voting facility:

Particulars	Date
Date of completion of dispatch of Notice	January 3, 2022
Date and time of commencement of remote e-Voting	January 21, 2022 at 09:00 A.M. (IST)
Date and time of end of remote e-Voting	January 24, 2022 at 05:00 P.M. (IST)
Date of e-Voting during EGM	January 25, 2022
Date of declaration of result	Within 2 working days of conclusion of EGM

All eligible Members and persons who become Members of the Company after the dispatch of the Notice may follow the instructions for e-Voting facility, manner of attending/ joining EGM through VC/ OAVM and registering/ updating email address and phone number of Members as mentioned in the Notice of EGM. The Members who cast their vote by remote e-Voting may attend the Meeting through VC/ OAVM but shall not be entitled to cast their vote again during the EGM. Vote once casted by the Member shall not be allowed to be changed subsequently. Please note that remote e-Voting shall be disabled by the CDSL beyond the date and time specified in the above schedule.

Members having any grievance connected with e-voting may contact Shri Rakesh Dalvi, Sr. Manager of CDSL, A Wing, 25<sup>th</sup> Floor, Marathon Futurex, Fatfali Mill Compounds, N. M. Joshi Marg, Lower Parel (East), Mumbai-400013; Email: helpdesk.evoting@cdslindia.com; Tel: 022-23058542/43.

By Order of the Board  
For INOX WIND ENERGY LIMITED  
Sd/-  
Deepak Banga  
Company Secretary

Place : Noida  
Date : January 3, 2022

## POST OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF DATASOFT APPLICATION SOFTWARE (INDIA) LIMITED

Registered Office: 442, Blue Rose Industrial Estate, Western Express Highway, Borivali (East), Mumbai - 400 066, Maharashtra, India  
Tel.: +91-22-28703821; Telefax: +91-22-28706999; E-mail: bhutabuch@yahoo.com; Website: www.dasil.in  
Corporate Identification Number (CIN): L72200MH1992PLC067032

OPEN OFFER FOR ACQUISITION OF UP TO 2,94,280 (TWO LAKH NINETY FOUR THOUSAND TWO HUNDRED AND EIGHTY ONLY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF INR 10 (INDIAN RUPEES TEN ONLY) ("EQUITY SHARES"), REPRESENTING 26% OF THE VOTING SHARE CAPITAL OF DATASOFT APPLICATION SOFTWARE (INDIA) LIMITED ("TARGET COMPANY"), FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, BY ESWARA RAO NANDAM ("ACQUIRER 1") AND UMA NANDAM ("ACQUIRER 2") (HEREINAFTER COLLECTIVELY REFERRED AS "ACQUIRERS"), PURSUANT TO AND IN COMPLIANCE WITH THE REQUIREMENTS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED [SEBI (SAST) REGULATIONS, 2011] ("OPEN OFFER" OR "OFFER").

This Post Offer Advertisement in connection with the Offer ("Post Offer Advertisement") is being issued by Ashika Capital Limited ("Manager to the Offer"), for and on behalf of the Acquirers, pursuant to and in compliance with Regulation 18(12) of the SEBI (SAST) Regulations, 2011.

This Post Offer Advertisement should be read in continuation of, and in conjunction with (a) the public announcement in connection with the Offer, made by the Manager to the Offer on behalf of the Acquirers on October 11, 2021 ("Public Announcement"); (b) the detailed public statement, in connection with the Offer, dated October 19, 2021 ("Detailed Public Statement"), that was published on behalf of the Acquirers on October 20, 2021 in all editions of Financial Express (English), all editions of Jansatta (Hindi) and in the Mumbai edition of Mumbai Lakshadeep (Marathi); and (c) the Letter of Offer dated November 29, 2021, in connection with the Offer, along with the Form of Acceptance-cum-Acknowledgement ("Letter of Offer") and (d) the Offer Opening Public Announcement and Corrigendum published on December 08, 2021 in all editions of Financial Express (English), all editions of Jansatta (Hindi), in the Mumbai edition of Mumbai Lakshadeep (Marathi).

This Post Offer Advertisement is being published in all such newspapers in which the Detailed Public Statement was published.

Capitalized terms used but not defined in this Post Offer Advertisement shall have the meanings assigned to such terms in the Public Announcement, Detailed Public Statement, Letter of Offer and Offer Opening Public Announcement and Corrigendum.

The Public Shareholders of the Target Company are requested to kindly note the following information with respect to the Open Offer:

1. Name of the Target Company	: Datasoft Application Software (India) Limited
2. Name of the Acquirer and PAC	: <b>Acquirers:</b> Eswara Rao Nandam ("Acquirer 1"); and Uma Nandam ("Acquirer 2") <b>Person Acting in Concert (PAC):</b> No person is acting in concert with the Acquirers for the purpose of this Open Offer.
3. Name of Manager to the Offer	: Ashika Capital Limited
4. Name of Registrar to the Offer	: Link Intime India Private Limited
<b>Open Offer details:</b>	
5. (a) Date of Opening of the Offer	: December 09, 2021 (Thursday)
(b) Date of Closing of the Offer	: December 22, 2021 (Wednesday)
6. Date of Payment of Consideration	: December 30, 2021 (Thursday)
7. Details of the acquisition (based on Voting Rights):	

S. No.	Particulars	Proposed in the Letter of Offer	Actuals
(i)	Offer Price (per Equity Share)	INR 3.25/-	INR 3.25/-
(ii)	Aggregate Number of Shares Tendered	2,94,280*	45,572
(iii)	Aggregate Number of shares Accepted	2,94,280*	45,572
(iv)	Size of the Offer (Number of Shares multiplied by Offer Price per Share)	INR 9,56,410/-*	INR 1,48,109/-
		<b>Number</b>	<b>(%)</b>
(v)	Shareholding of the Acquirers before Agreement/Public Announcement	NIL	Not Applicable
(vi)	Shares acquired by way of Agreement	2,95,812	26.14
(vii)	Shares acquired by way of Open Offer	2,94,280*	26.00*
(viii)	Shares acquired after Detailed Public Statement	NIL	Not Applicable
(ix)	Post Offer Shareholding of Acquirers (v+vi+vii+viii)	5,90,092	52.14
		<b>Pre Offer</b>	<b>Post Offer</b>
(x)	Pre & Post Offer Shareholding of Public	7,95,381 (70.27%)	5,41,748 (47.86%)
		<b>Pre Offer</b>	<b>Post Offer</b>
		7,95,381 (70.27%)	7,90,456 (69.84%)

\* Assuming full acceptance under the Open Offer.

\* Post completion of Offer, the residual holding of erstwhile Promoters and Promoter Group was included in Public.

The Acquirers accept full responsibility, jointly and severally, for the information contained in this Post Offer Advertisement, other than such information as has been obtained from public sources or provided by or relating to and confirmed by the Target Company and/or the Sellers. The Acquirers accept full responsibility for the obligations under the Offer and shall be liable for ensuring compliance with the SEBI (SAST) Regulations, 2011.

A copy of this Post Offer Advertisement is expected to be available on the websites of SEBI (http://www.sebi.gov.in).

Issued for and on behalf of the Acquirers by the Manager to the Offer:

**ASHIKA CAPITAL LIMITED**  
(CIN: U30009WB2000PLC091674)  
1008, 10th Floor, Raheja Centre,  
214, Nariman Point, Mumbai-400021.  
Tel: +91-22-66111700; Fax: +91-22-66111710;  
E-mail: mbd@ashikagroup.com  
SEBI Registration Number: IM0000010536;  
Validity of Registration: Permanent  
Contact Person: Mr. Narendra Kumar Gamini / Ms. Varshika Sarada

For and on behalf of the Acquirers:

Sd/-  
**ESWARA RAO NANDAM**

Sd/-  
**UMA NANDAM**

Place: Chennai  
Date: January 03, 2022

**IDBI mutual**  
**IDBI Asset Management Limited**  
CIN: U65100MH2010PLC199319  
Registered Office: IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005  
Corporate Office: 4<sup>th</sup> Floor, IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005  
Tel: (022) 66442800 Fax: (022) 66442801 Website: www.idbimutual.co.in E-mail: contactus@idbimutual.co.in

**CORRIGENDUM No. 01/2021-22**  
This is with reference to the notice cum addendum no. 29/2021-22 dated December 31, 2021 captioned as mentioned below:  
**1. Change in Chief Information Security Officer (CISO) of IDBI Asset Management Limited.**  
The age of Ms. Sarina Dias shall be read as 46 years instead of 51 years.  
All other details of the notice-cum-addendum dated December 31, 2021 shall remain unchanged.

For IDBI Asset Management Limited  
(Investment Manager for IDBI Mutual Fund)  
Sd/-  
Date : January 03, 2022 Company Secretary and Compliance Officer

**Statutory Details:** IDBI Mutual Fund has been set up as a trust sponsored by IDBI Bank Limited with IDBI MF Trustee Company Limited as the Trustee ("Trustee" under the Indian Trusts Act, 1882) and with IDBI Asset Management Limited as the Investment Manager.  
**Mutual Fund investments are subject to market risks, read all scheme related documents carefully.**

**CAPLIN POINT LABORATORIES LIMITED**  
CIN - L24231TN1990PLC019053  
Registered office : 3rd Floor, "Ashvich Towers", No.3, Developed Plots Industrial Estates, Perungudi, Chennai 600 096. Phone Nos.044-2496 8000, Fax No.044-28154952.  
Website - www.caplinpoint.net, email ID - investor@caplinpoint.net

**NOTICE TO SHAREHOLDERS**  
**Transfer of Unclaimed Dividend amount and Equity Shares of the Company to Investor Education and Protection Fund (IEPF) Account**  
Notice is hereby given to the shareholders of the Company pursuant to Section 124(6) of the Companies Act, 2013 (Act) read with Rule 6 of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended from time to time (the Rules).  
The Rules, contain provisions for transfer of unpaid / unclaimed dividend(s) and also transfer of shares, in respect of which dividend remains unpaid / unclaimed for seven consecutive years or more in the name of Investor Education and Protection Fund (IEPF).  
The Company has sent individual notices through registered post to the latest available addresses of the shareholders whose dividends and shares are liable to be transferred to IEPF.  
Shareholders who have not claimed their dividends can contact Company's Registrar and Transfer Agent (RTA) M/s. Integrated Registry Management Services Private Ltd, "Kences Towers", 2<sup>nd</sup> Floor, No.1, Ramakrishna Street, North Usman Road, T Nagar, Chennai - 600 017 on or before 7<sup>th</sup> February 2022 for further details and for making a valid claim for the unclaimed dividends. In case no valid claim has been made, the shares in respect of which the dividends are lying unpaid / unclaimed will also be transferred to the IEPF.  
Further, in terms of Rule 6(3) of the Rules, the Company has uploaded the statement containing the full details of such shareholders and shares due for transfer to IEPF on its website at www.caplinpoint.net.  
In case the concerned shareholders wish to claim the shares after transfer to IEPF, a separate application has to be made to the IEPF Authority in Form IEPF-5, as prescribed under the Rules and the same is available at IEPF website i.e., www.iepf.gov.in.

For Caplin Point Laboratories Limited  
Dinesh R G  
Company Secretary

Place : Chennai  
Date : 3<sup>rd</sup> January 2022

**CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF APM FINVEST LIMITED**  
Registered Office: - SP-147, RIICO Industrial Area Bhiwadi Rajasthan-301019.

This Corrigendum to the Detailed Public Statement ("Corrigendum") is being issued by D & A Financial Services (P) Limited ("Manager to the Offer"), for and on behalf of the Acquirer(s) M/s Hindon Mercantile Limited and Mr. Kapil Garg, pursuant to and in compliance with Regulation 3(1) and 4 of the SEBI (SAST) Regulations, 2011 as amended.  
This Corrigendum should be read in continuation of and in conjunction with Detailed Public Statement ("DPS"), unless otherwise specified. Capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to such terms in the DPS, unless otherwise defined.  
The shareholders of APM Finvest Limited are requested to note that the developments/amendments with respect to and in connection with DPS are as under:

- The revised schedule of activity pertaining to the Open Offer has been changed and shall be read as under.

S. No	Activity	Days & Dates (Original Days & Dates)	Days & Dates (Revised Days & Dates)
1.	Date of Public Announcement	Saturday, November 27, 2021	Saturday, November 27, 2021
2.	Date of Publication of Detailed Public Statement	Friday, December 03, 2021	Friday, December 03, 2021
3.	Filing of the Draft letter of Offer to SEBI	Friday, December 10, 2021	Friday, December 10, 2021
4.	Last Date for a Competitive Offer(s)	Friday, December 24, 2021	Friday, December 24, 2021
5.	Identified Date*	Tuesday, January 04, 2022	Friday, December 31, 2021
6.	Date by which Final Letter of Offer will be dispatched to the shareholders	Tuesday, January 11, 2022	Friday, January 07, 2022
7.	Last Date for revising the Offer Price / number of shares.	Thursday, 13 January, 2022	Tuesday, January 11, 2022
8.	Date by which the committee of the independent directors of the Target Company shall give its recommendations.	Friday, January 14, 2022	Wednesday, January 12, 2022
9.	Date of Publication of Offer Opening Public Announcement	Monday, January 17, 2022	Thursday, January 13, 2022
10.	Date of Commencement of Tendering Period (Offer Opening date)	Tuesday, January 18, 2022	Friday, January 14, 2022
11.	Date of Expiry of Tendering Period (Offer Closing date)	Tuesday, February 01, 2022	Friday, January 28, 2022
12.	Last Date of communicating rejection / acceptance and payment of consideration for applications accepted / return of unaccepted share certificates / credit of unaccepted equity shares to demat account.	Tuesday, February 15, 2022	Friday, February 11, 2022

\*The identified date is only for the purpose of determining the public shareholders as on such date to whom the Letter of Offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.

The above dates where ever it appeared in the Detailed Public Statement should be read